

ITEM NO.7

Virtual Court 2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No(s). 11014/2020

KAMLA KAR RATNA KAR SHENOY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 08-05-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Chirag M. Shroff, Adv.  
Mr. Dushyant Tiwari, Adv.  
Mr. Om Prakash Ajitsingh Parihar, AOR

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following

O R D E R

The Court is convened through video conferencing.

We are not inclined to entertain the petition under Article 32 of the Constitution.

The writ petition is accordingly dismissed.

Pending application, if any, stands disposed of.

(MEENAKSHI KOHLI)  
AR-CUM-PS

(VIRENDER SINGH)  
COURT MASTER